

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**C.P.(I.B) No. 764/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2020**

Name of the Company: Do Well Moulds  
V/s  
Manpasand Beverages Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NIPUN SINGHU	ADV.	RESP.	n
2.	VISMAL J. DAVE PRAGATI TIWARI			v
3.	Harjit Singh Kansawal	<del>ADV.</del> <b>ORDER.</b>	Petitioner	

The Respondent is represented through learned counsel.

None appeared on behalf of the Petitioner despite repeated call.

Ld. Lawyer appearing on behalf of the Respondent requesting some time to file reply as they have received the copy only on 20.12.2019.

The prayer is allowed.

Three weeks' time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.


List the matter on 05.02.2020.

**Later-on**

Ld. Lawyer for the Petitioner appeared.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 3rd day of January. 2020

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**